IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-208/ND/2017

In the matter of:

I.C. Goyal@Ishwar Chander Goyal & Anr.

.. PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION:

Under Section 252 (3)

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Ms. Sanyogita, Advocate

For the Respondent/Corporate Debtor

For the Intervener

 : Ms. Lakshmi Gurung, Standing Counsel along With Mr. Omkar Singh, Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present and seeks some time to file rejoinder to the report of Official Liquidator.

Taking into consideration the said request made, 10 days time is granted to the petitioner to file its rejoinder.

Let copy of the same be also make available Ld. Company Prosecutor as well as to the O.L. to the Ld. representative who is appearing before this Tribunal for OL.

List on 07.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 13.2.2018